

(b) and (c). The decision regarding export of cotton is taken after assessing the demand and supply position and price trend in the country. Government have already released a quantity of 27,000 bales of Bengal Deshi for export during the current cotton season.

[*Translation*]

Inferior Quality of Imported Sugar

2894. SHRI BANWARI LAL BAIRWA : Will the Minister of COMMERCE be pleased to state :

(a) the quantity of sugar imported to meet the internal demand during 1985-86 uptill now and the agreement under which this import is being made and the rate at which it is being imported;

(b) how the quality of imported sugar compares with indigenous sugar; and

(c) if the imported sugar is positively inferior and less sweet than the indigenous sugar, what steps are being taken by Government to avoid import of sugar in future ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) The quantity of sugar imported during April to October, 1985 is 12.10 lakhs MT. The average estimated CIF price PMT for imports during the current financial year on the basis of contracts already concluded is Rs. 2275 (Provisional) PMT.

(b) and (c). The polarisation/sucrose content level of imported sugar is higher than the polarisation of 99.5% (minimum) prescribed under Indian Sugar Standards. Therefore, imported sugar is not less sweet as compared to indigenous sugar.

[*English*]

Export of Indian Garments to China

2895. SHRI NITYANANDA MISHRA : Will the Minister of TEXTILES be pleased to state :

(a) whether some Indian garments have great demand in China;

(b) whether Government have established trade relation with China for the export of Indian clothes and garments;

(c) whether a Chinese company has undertaken the programme to set up some new weaving units in Maharashtra and some other States for producing grey cotton cloth for China; and

(d) the other steps taken by China and India in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) to (d). China like India is a major exporter of garments and, therefore, there is no worthwhile exports of garments to China. The Ministry of Textiles is not aware of any proposal of a Chinese company setting up weaving units in India.

Review of Activities of Export Promotion Councils/Commodity Boards

2896. SHRI HARIHAR SOREN : Will the Minister of COMMERCE be pleased to state :

(a) whether the activities of Trade Promotion Organisations, Export Promotion Councils, Commodity Board are under review;

(b) whether merger/disbanding/closure of a few organisations is also under active consideration;

(c) if so, the names of the organisation which are likely the affected by such move; and

(d) what will be the fate of their employees ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) The working of the Export Promotion Councils, Commodity Boards and other Trade Promotion Organisations is reviewed from time to time.

(b) to (d). It is proposed to establish an Agricultural Products Export Development Authority and the present Processed

Food Export Promotion Council will be merged into this Authority. Another proposal is to have a Spices Board by merging the Cardamom Board and Spices Export Promotion Council now in existence. The staff affected by the proposed merger will be given the option to join the respective new organisation, when established.

**Clandstine Trades by Indian Exporters
with South Africa**

2897. PROF. RAMAKRISHNA MORE : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of the clandestine trade being carried out by certain Indian exporters with South Africa;

(b) if so, the details thereof stating the names of the firms, traders involved in this clandestine trade with South Africa and the nature of the exports being done by them; and

(c) the action taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Cases of clandestine exports to South Africa have recently come to the notice of the Government.

(b) A vessel carrying export consignments which were alleged to be intended for export to South Africa was seized on arrival at Cochin. After investigation, 19 containers were seized on the basis of documentary evidence to show that the goods in these 19 containers were actually meant for South Africa and not for Maputo as declared. The goods seized included machinery, enamel plated wires, padlocks, agarbaties, bicycle parts, pressure stoves and stove parts, brass artware, wood carvings, marble statues, musical instruments and perishable goods like pappad, confectionery, betelnut, turmeric, dried fish, canned vegetables, beedis and snuff.

The parties to whom show cause notices have been issued are indicated in the attached Statement. Show cause notices

have also been issued to the owners of the vessel, their agents at Bombay and their local agents at Cochin.

Investigations conducted also revealed that M/s. Akai Impex Pvt. Ltd. have engaged in clandestine exports of goods viz. spices and sport goods valued at Rs. 1.5 lakhs to South Africa.

(c) The offending goods have been seized and show cause notices have been issued to the parties involved for necessary action under the Customs Act, 1962. Investigations are still in progress.

Statement

*List of Parties to whom Show cause
Notices have been Issued*

- (i) M/s. Seema Silk and Sarres, Bombay;
- (ii) M/s. Jagdish and Co., Bombay;
- (iii) M/s. Waghji Lakmidas and Co., Bombay;
- (iv) M/s. V. N. P. Import Export (P) Ltd., Bombay;
- (v) M/s. Penguin (Mfg) International, Bombay;
- (vi) M/s. N. Himatlal and Co., Bombay;
- (vii) M/s. Bhoola Sons, Bombay;
- (viii) M/s. M. D. Bhoola and Co., Bombay;
- (ix) M/s. Roxy International, Ludhiana;
- (x) M/s. J. K. Traders, Bombay;
- (xi) M/s. Hajibhai and Sons, Bombay;
- (xii) M/s. Avon Industries Corpn., Muradabad;
- (xiii) M/s. Impulse Trading Corpn., Bombay; and
- (xiv) Arbee Shipping Co.